

# C O N T E N T S

**Fifteenth Series, Vol. XXX, Twelfth Session, 2012/1934 (Saka)  
No.13, Tuesday, December 11, 2012/Agrahayana 20, 1934 (Saka)**

<b><u>S U B J E C T</u></b>	<b><u>P A G E S</u></b>
<b>ORAL ANSWER TO QUESTION</b>	
*Starred Question No.141	2-5
<b>WRITTEN ANSWERS TO QUESTIONS</b>	
Starred Question Nos.242 to 260	6-98
Unstarred Question Nos.2761 to 2990	99-581

---

\*The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

**PAPERS LAID ON THE TABLE****583-588****STATEMENTS BY MINISTERS**

- (i) Status of implementation of the recommendations contained in the 36<sup>th</sup> Report of the Standing Committee on Agriculture on 'Optimization of Employment Generation Potential of Animal Husbandry Sector', pertaining to the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture.

**Dr. Charan Das Mahant****585**

- (ii) Status of implementation of the recommendations contained in the 17<sup>th</sup> Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2012-13), pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.

**Prof. K.V. Thomas****590**

- (iii) (a) Status of implementation of the recommendations contained in the 162<sup>nd</sup> Report of Standing Committee on Home Affairs on Demands for Grants (2012-13), pertaining to the Ministry of Development of North Eastern Region.

**591**

- (iii) (b) Status of implementation of the recommendations contained in the 231<sup>st</sup> Report of Committee on Industry on Action Taken notes on 223<sup>rd</sup> Report of the Committee on Revival and Restructuring of North Eastern Handicrafts and Handlooms Development Corporation Ltd., pertaining to the Ministry of Development of North Eastern Region.

**Shri Paban Singh Ghatowar****592**

**SUBMISSION BY MEMBERS****593-598****617-629**

Re: Reported lobbying by Walmart

**MATTERS UNDER RULE 377****599-616**

- (i) Need to address the grievances of people victimized by land-grabbing mafias in West Bengal

Dr. Charles Dias

599-600

- (ii) Need to ensure basic minimum facilities to the beneficiaries of the Mahatama Gandhi National Rural Employment Guarantee Scheme in the country

Shri M.K. Raghavan

601

- (iii) Need to amend laws pertaining to acquisition of forest and agricultural land keeping in view the welfare of people dependant on land for their livelihood

Shri Suresh Kashinath Taware

602

- (iv) Need to open new Senior Secondary schools in Barabanki parliamentary constituency, Uttar Pradesh

Shri P.L. Punia

603

- (v) Need to release Central Government's share for Vanaz-Ramwadi metro corridor in Pune city, Maharashtra

Shri Suresh Kalmadi

604

- (vi) Need to man the level crossings in Kancheepuram parliamentary constituency, Tamil Nadu

Shri P. Viswanathan

605

- (vii) Need to improve services of mobile telephones in Dindori parliamentary constituency, Maharashtra  
Shri Harishchandra Chavan 606
- (viii) Need to provide drinking water in the areas under Central Coal Limited in Jharkhand from Tenughat dam  
Shri Ravindra Kumar Pandey 607
- (ix) Need to provide additional stoppage of trains at Chandauli Majhwar railway station in Uttar Pradesh  
Shri Ramkishun 608
- (x) Need to erect a memorial in Hardoi district, Uttar Pradesh in honour of Madari Passi, hero of the peasant struggle and social reformer  
Shri Ashok Kumar Rawat 609-610
- (xi) Need to develop region around Karu Khirhari temple in Saharsa district, Bihar as a tourist place  
Shri Dinesh Chandra Yadav 611
- (xii) Need to take steps to lift proposed ban on India Olympic Association by International Olympic Committee  
Prof. Saugata Roy 612
- (xiii) Need to run a daily train between Bengaluru and Nagercoil and operate the weekly express train No. 16537/16538 as a daily train  
Shrimati J. Helen Davidson 613-614
- (xiv) Need to accord the international airport status to Biju Pattanaik airport at Bhubaneswar, Odisha  
Dr. Prasanna Kumar Patasani 615

- (xv) Need to declare Kansai Railway Station on Kharagpur-Midnapur section under South Eastern Railway as a halt station

Shri Prabodh Panda 616

**ANNEXURE – I**

Member-wise Index to Starred Questions 630  
Member-wise Index to Unstarred Questions 631-635

**ANNEXURE – II**

Ministry-wise Index to Starred Questions 636  
Ministry-wise Index to Unstarred Questions 637

**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Meira Kumar

**THE DEPUTY SPEAKER**

Shri Karia Munda

**PANEL OF CHAIRMEN**

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

**SECRETARY GENERAL**

Shri T.K. Viswanathan

## LOK SABHA DEBATES

---

---

LOK SABHA

-----

Tuesday, December 11, 2012/Agrahayana 20, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (Interruptions)

SHRI BASU DEB ACHARIA (BANKURA): Madam, I have given notice. ...

(Interruptions)

**11.0¼ hrs.**

*At this stage, Shri Ramashankar Rajbhar and some other hon. Members came and stood on the floor near the Table.*

... (व्यवधान)

**11.01 hrs**

*At this stage, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.*

... (Interruptions)

*At this stage, Sk. Saidul Haque and some other hon. Members came and stood on the floor near the Table.*

... (Interruptions)

MADAM SPEAKER: Let us run the Question Hour now. I will give you a chance in Zero Hour.

... (Interruptions)

MADAM SPEAKER: Please go back to your seats.

... (Interruptions)

अध्यक्ष महोदया : कृपया आप अपनी सीट्स पर वापिस जाएं।

... (व्यवधान)

अध्यक्ष महोदया : शांत हो जाइए।

... (व्यवधान)

अध्यक्ष महोदया : क्वेश्चन आवर चलाने दीजिए।

... (व्यवधान)



MADAM SPEAKER: Let us run the Question Hour. I will give you a chance in Zero Hour. Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

अध्यक्ष महोदया : वापिस जाइए।

... (व्यवधान)

**11.02 hrs.**

MADAM SPEAKER : Q. No. 241, Shri R. Thamaraiselvan.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

**11.03 hrs**

*The Lok Sabha then adjourned till Twelve  
of the Clock.*

---

**12.00 hrs.**

*The Lok Sabha re-assembled at Twelve of the Clock.*

*(Madam Speaker in the Chair)*

SHRI BASU DEB ACHARIA (BANKURA): Madam, I have given notice...

*(Interruptions)*

MADAM SPEAKER: I will call you.

श्री दारा सिंह चौहान (घोसी): अध्यक्ष महोदया, मैंने नोटिस दिया था, उसका क्या हुआ।

**12.0 ½ hrs****PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Papers to be laid on the Table.

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiaries for the year 2011-2012.
- (2) Annual Report of the Coal India Limited (Vol. I & II), Kolkata, and its subsidiaries for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7762/15/12)

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI):

Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 7763/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 7764/15/12)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2009-2010.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 7765/15/12)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2010-2011.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 7766/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Statement regarding Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2011-2012.
- (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7767/15/12)

- (2) (i) Statement regarding Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2011-2012.
- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7768/15/12)

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत):  
महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) इंडियन इंस्टिट्यूट ऑफ क्रॉप प्रोसेसिंग टेक्नोलॉजी, तंजावुर के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) इंडियन इंस्टिट्यूट ऑफ क्रॉप प्रोसेसिंग टेक्नोलॉजी, तंजावुर के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 7769/15/12)

- (2) (एक) नेशनल डेयरी डेवलपमेंट बोर्ड, आणंद के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नेशनल डेयरी डेवलपमेंट बोर्ड, आणंद के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 7770/15/12)

- (3) (एक) नेशनल इंस्टिट्यूट ऑफ फूड टेक्नोलॉजी इंटरप्रेन्योरशिप एण्ड मैनेजमेंट, नई दिल्ली के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नेशनल इंस्टिट्यूट ऑफ फूड टेक्नोलॉजी इंटरप्रेन्योरशिप एण्ड मैनेजमेंट, नई दिल्ली के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

(Placed in Library, See No. LT 7771/15/12)

- (4) (एक) नेशनल मीट एण्ड पॉल्ट्री प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल मीट एण्ड पॉल्ट्री प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2011-2012 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

(Placed in Library, See No. LT 7772/15/12)

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (श्री तारिक अनवर):  
महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) इंडियन सोसायटी ऑफ एग्रीकल्चरल इकोनॉमिक्स, मुंबई के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) इंडियन सोसायटी ऑफ एग्रीकल्चरल इकोनॉमिक्स, मुंबई के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

(Placed in Library, See No. LT 7773/15/12)

- (2) (एक) इंडियन सोसायटी ऑफ एग्रीकल्चरल स्टैटिस्टिक्स, नई दिल्ली के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) इंडियन सोसायटी ऑफ एग्रीकल्चरल स्टैटिस्टिक्स, नई दिल्ली के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

(Placed in Library, See No. LT 7774/15/12)

- (3) कंपनी अधिनियम, 1956 की धारा 619क के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखेंगे:-
  - (एक) केरल एग्रो इंडस्ट्रीज कारपोरेशन लिमिटेड, तिरुवनंतपुरम के वर्ष 2006-2007 के कार्यकरण की सरकार द्वारा समीक्षा
  - (दो) केरल एग्रो इंडस्ट्रीज कारपोरेशन लिमिटेड, तिरुवनंतपुरम का वर्ष 2006-2007 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

- (4) उपर्युक्त (3) में निम्नलिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 7775/15/12)



- (5) आवश्यक वस्तु अधिनियम, 1955 की धारा 3 के अंतर्गत अधिसूचना संख्या का.आ.2663(अ) जो 31 अक्टूबर, 2012 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो उर्वरक (नियंत्रण) आदेश, 1985 के अंतर्गत यूरिया और जिंकटेड यूरिया के मूल्यों के नियतन के बारे में है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

(Placed in Library, See No. LT 7776/15/12)

- (6)(एक) नेशनल एग्रीकल्चरल को-ऑपरेटिव-मार्केटिंग फेडरेशन ऑफ इंडिया लि०, नई दिल्ली के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) नेशनल एग्रीकल्चरल को-ऑपरेटिव मार्केटिंग फेडरेशन ऑफ इंडिया लि०, नई दिल्ली के वर्ष 2011-2012 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 7777/15/12)

- (7)(एक) नेशनल फेडरेशन ऑफ अर्बन को-ऑपरेटिव बैंक्स एण्ड क्रेडिट सोसायटीज लि०, नई दिल्ली के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (दो) नेशनल फेडरेशन ऑफ अर्बन को-ऑपरेटिव बैंक्स एण्ड क्रेडिट सोसायटीज लि० नई दिल्ली के वर्ष 2011-2012 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखा परीक्षा प्रतिवेदन।

- (तीन) नेशनल फेडरेशन ऑफ अर्बन को-ऑपरेटिव बैंक्स एण्ड क्रेडिट सोसायटीज लि० नई दिल्ली के वर्ष 2011-2012 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

(Placed in Library, See No. LT 7778/15/12)

- (8)(एक) प्रोटेक्शन ऑफ प्लांट वेरायटीज एण्ड फार्मर्स राइट्स अथॉरिटी, नई दिल्ली के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (दो) प्रोटेक्शन ऑफ प्लांट वेरायटीज एण्ड फार्मर्स राइट्स अथॉरिटी, नई दिल्ली के वर्ष 2011-2012 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) प्रोटेक्शन ऑफ प्लांट वेरायटीज एण्ड फार्मर्स राइट्स अथॉरिटी, नई दिल्ली के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 7779/15/12)

(9)(एक) नेशनल लेबर को-ऑपरेटिक्स फेडरेशन ऑफ इंडिया लि०, नई दिल्ली के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखा परीक्षित लेखे।

(दो) नेशनल लेबर को-ऑपरेटिक्स फेडरेशन ऑफ इंडिया लि०, नई दिल्ली के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

(Placed in Library, See No. LT 7780/15/12)

---

**12.01 hrs.**

**(i) Status of implementation of the recommendations contained in the 36<sup>th</sup> Report of the Standing Committee on Agriculture on 'Optimization of Employment Generation Potential of Animal Husbandry Sector', pertaining to the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture.\***

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत):  
महोदया, मैं श्री शरद पवार जी की ओर से निम्नलिखित वक्तव्य सभा पटल पर रखता हूँ :-

मैं लोक सभा में कार्य की प्रक्रिया एवं आचरण संबंधी नियमों के अंतर्गत 01 सितम्बर, 2004 के लोक सभा बुलेटिन - भाग-II के तहत माननीय अध्यक्ष, लोक सभा के निदेश 73क के अनुसरण में कृषि संबंधी संसदीय स्थाई समिति के छत्तीसवीं प्रतिवेदन में निहित सिफारिशों पर सरकार द्वारा की गई कार्रवाई के क्रियान्वयन की स्थिति पर यह विवरण दे रहा हूँ।

कृषि संबंधी संसदीय स्थाई समिति (पीएससीए) द्वारा 'पशुपालन, डेयरी और मत्स्यपालन विभाग (डीएडीएफ) के पशुपालन में रोजगार सृजन संभावनाओं को बढ़ाने के संबंध में जांच की गई है और 22 मई, 2012 को लोक सभा में प्रतिवेदन प्रस्तुत कर दिया है। इस प्रतिवेदन में 23 टिप्पणियां/सिफारिशें शामिल हैं। सरकार की ओर से की गई कार्रवाई के संबंध में उत्तर 21 अगस्त, 2012 को समिति को भेज दिये गये हैं।

कृषि संबंधी संसदीय स्थाई समिति की टिप्पणियों/सिफारिशों के क्रियान्वयन के संबंध में की गई कार्रवाई की स्थिति संलग्न विवरणों में दी गई है।

---

\* Laid on the Table and also placed in Library, See No. LT 7781/15/12.

**12.01 ½ hrs.**

**(ii) Status of implementation of the recommendations contained in the 17<sup>th</sup> Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2012-13), pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.\***

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I beg to lay this statement on status of implementation of recommendations contained in Seventeenth Report of Standing Committee on Food, Consumer Affairs and Public Distribution, Department of Food and Public Distribution in pursuance of Rule 389 of the Rules of Procedure and Conduct of Business in the Lok Sabha (Eleventh Edition, issued by the hon. Speaker, Lok Sabha vide Lok Sabha Bulletin Part II, dated 1<sup>st</sup> September 2004).

The statement indicating the action taken/status of all the recommendations contained in the above Report of the Standing Committee on Food, Consumer Affairs and Public Distribution, Department of Food and Public Distribution is annexed separately. In Seventeenth Report the Committee had made 27 recommendations which have been examined carefully by the Ministry of Consumer Affairs, Food and Public Distribution, Department of Food & Public Distribution. Out of 27 recommendations, 25 have been accepted and 02 are partially accepted.

The Committee was apprised of action taken on Seventeenth Report vide OM No. G-20017/12/2012-AC dated 1<sup>st</sup> August 2012.

---

... (*Interruptions*)

**श्री शैलेन्द्र कुमार (कौशाम्बी):** आप धान की कुछ व्यवस्था कीजिए, उत्तर प्रदेश में धान की स्थिति बहुत खराब है।... (व्यवधान)

---

\* Laid on the Table and also placed in Library, See No. LT 7782/15/12.

**12.02 hrs.**

**(iii) (a) Status of implementation of the recommendations contained in the 162<sup>nd</sup> Report of Standing Committee on Home Affairs on Demands for Grants (2012-13), pertaining to the Ministry of Development of North Eastern Region. \***

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):  
Madam, I lay this statement on status of implementation of recommendations contained in 162<sup>nd</sup> Report of Department-related Parliamentary Standing Committee on Home Affairs on Demands for Grants (2012-13) of Ministry of Development of North Eastern Region, in pursuance to provisions of Rule 389 of Rules of Procedure and Conduct of Business in Lok Sabha, issued vide Lok Sabha Bulletin Part II dated September 1, 2004.

Department-related Parliamentary Standing Committee on Home Affairs laid their 162<sup>nd</sup> Report on the Table of Lok Sabha on 7<sup>th</sup> May, 2012 and present status of implementation of the report, is detailed in appended Annexure which may be allowed to be laid on the Table of the House.

---

---

\* Laid on the Table and also placed in Library, See No. LT 7783/15/12.

**12.02 ½ hrs.**

**(iii) (b) Status of implementation of the recommendations contained in the 231<sup>st</sup> Report of Committee on Industry on Action Taken notes on 223<sup>rd</sup> Report of the Committee on Revival and Restructuring of North Eastern Handicrafts and Handlooms Development Corporation Ltd., pertaining to the Ministry of Development of North Eastern Region.\***

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):  
Madam, I beg to lay the statement on the status of implementation on recommendations contained in Two Hundred and Thirty First Report (231<sup>st</sup> Report) of the Department-Related Parliamentary Standing Committee on Industry on Action Taken Notes on the 223<sup>rd</sup> Report of the Committee on Revival and Restructuring of North Eastern Handicrafts and Handlooms Development Corporation Ltd. Pertaining to Ministry of Development of North Eastern Region, in pursuance of directions of hon. Speaker, Lok Sabha, under provisions of Rule 389 of Rules of Procedure and Conduct of Business in Lok Sabha, issued vide Lok Sabha Bulletin Part II dated September 1, 2004.

Standing Committee on Industry laid Two Hundred and Thirty First Report (231<sup>st</sup> Report) on 28<sup>th</sup> March, 2012 in Lok Sabha and present status of implementation is detailed in appended Annexure which may be allowed to be laid on the Table of the House.

---

\* Laid on the Table and also placed in Library, See No. LT 7784/15/12.

**12.03 hrs.****SUBMISSION BY MEMBERS**  
Re: Reported lobbying by Walmart

अध्यक्ष महोदया : अब हम जीरो ऑवर लेते हैं, श्री यशवंत सिन्हा जी आप बोलिये।

...(व्यवधान)

श्री दारा सिंह चौहान (घोसी): मैडम, हम लोगों ने कोल घोटाले वाले मामले पर नोटिस दिया था...(व्यवधान)

अध्यक्ष महोदया : ठीक है, हम उस पर भी आ रहे हैं। हम आपको जीरो ऑवर में बुलायेंगे। अब जीरो ऑवर शुरू हो गया है।

...(व्यवधान)

श्री दारा सिंह चौहान : महोदया, इतना बड़ा कोल घोटाला देश में हुआ है, वह देश की जनता के सामने आना चाहिए...(व्यवधान)

अध्यक्ष महोदया : आप उन्हें बोलने दीजिए। हम एक-एक करके बुलायेंगे। आप क्या कर रहे हैं।

...(व्यवधान)

**12.04 hrs.**

*At this stage, Shri Ramashankar Rajbhar and some other hon. Members came and stood on the floor near the Table.*

...(व्यवधान)

श्री यशवंत सिन्हा (हज़ारीबाग): ये सारी स्थिति वालमार्ट पर चर्चा न हो, उसके लिए है।...(व्यवधान)

अध्यक्ष महोदया : ठीक है, हम आपको भी बुलायेंगे।

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): .ये लोग कांग्रेस की मदद कर रहे हैं।...(व्यवधान) क्योंकि इन्होंने वालमार्ट के पक्ष में वोट दिया है। ये वालमार्ट के हितैषी लोग हैं।...(व्यवधान)

अध्यक्ष महोदया : सभी को बारी-बारी बुलाएंगे।

...(व्यवधान)

अध्यक्ष महोदया : आप लोग अपने-अपने स्थानों पर जाइए।

...(व्यवधान)



अध्यक्ष महोदया : आपको भी बुला लेंगे।

... (व्यवधान)

अध्यक्ष महोदया : दारा सिंह जी, पहले इनको बुला लेंगे, फिर आपको बुला लेंगे।

... (व्यवधान)

श्री दारा सिंह चौहान : कोयला घोटाला सामने लाइए। ... (व्यवधान)

MADAM SPEAKER: It is not right.

... (Interruptions)

### **12.06 hrs**

*At this stage, Shri M.B. Rajesh and some other hon. Members came and stood on the floor near the Table.*

MADAM SPEAKER: Why have you come? Please go back.

... (Interruptions)

MADAM SPEAKER: Let him speak. This is too bad.

... (Interruptions)

MADAM SPEAKER: Nothing will go in record.

(Interruptions) ... \*

MADAM SPEAKER: Do you want to speak?

... (Interruptions)

MADAM SPEAKER: I can hear.

... (Interruptions)

श्री यशवंत सिन्हा : मैडम, मैं बहुत आभारी हूँ ... (व्यवधान) कि आपने मुझे यह मौका दिया ... (व्यवधान) कि मैं वॉलमार्ट की... \* का मुद्दा इस सदन में उठा सकूँ। ... (व्यवधान)

MADAM SPEAKER: Please do not use this word. It is unparliamentary.

... (Interruptions)

MADAM SPEAKER: You can use some other word.

... (Interruptions)

---

\* Not recorded.



**श्री यशवंत सिन्हा :** लॉबिंग की हिंदी ... होती है। ...(व्यवधान) आप देख लीजिएगा। ...(व्यवधान) मैं शब्दों पर नहीं अड़ रहा हूँ। ...(व्यवधान)

**अध्यक्ष महोदया :** ठीक है, आप बोलिए।

...(व्यवधान)

**श्री यशवंत सिन्हा :** मैडम, मैं जो मुद्दा उठाना चाहता हूँ ...(व्यवधान) वह यह है कि ...(व्यवधान) अमेरिका के साथ हमारे कई सारे मुद्दों पर मतभेद हैं ...(व्यवधान) लेकिन अमेरिका के लिए मैं एक बात जरूर कहूंगा ...(व्यवधान) कि हमारे सिस्टम की तरह उनका सिस्टम ओपेक नहीं है। ...(व्यवधान) उनका सिस्टम पारदर्शी है। ...(व्यवधान) और उस पारदर्शिता का ही नतीजा है ...(व्यवधान) कि आज के दिन वॉलमार्ट के काले कारनामों का एक चित्र हमारे सामने आया है। ...(व्यवधान)

मैडम, अमेरिका के सीनेट में उन्होंने जो रिपोर्ट पेश की है ...(व्यवधान) उस रिपोर्ट के अनुसार यह साबित हो गया है कि ...(व्यवधान) वालमार्ट ने भारत में रिटेल ट्रेड में एफडीआई लाने के लिए ...(व्यवधान) पैसे खर्चे हैं। ...(व्यवधान) वे पैसे उन्होंने भारत में खर्चे हैं। ...(व्यवधान) यह रिपोर्ट उन्होंने अमेरिका के संसद को दी है। ...(व्यवधान) लेकिन यह रिपोर्ट यह नहीं कहती है कि वे पैसे अमेरिका में खर्चे गए हैं। ...(व्यवधान) यह पैसा भारत में खर्चा गया है। ...(व्यवधान)

### **12.10 hrs**

*At this stage, Shri M.B. Rajesh and some other hon. Members went back to their seats.*

प्रश्न यह उठता है कि उनका यह पैसा किस चीज के ऊपर खर्च हुआ, किसको-किसको उन्होंने दिया?...(व्यवधान) आप जानते हैं कि जब एफडीआई रिटेल के ऊपर डिबेट हुई थी तो उसमें माननीय सांसदों के द्वारा यह बात उठायी गयी थी कि वॉलमार्ट में भयंकर वित्तीय गड़बड़ी हुई है और वॉलमार्ट उसकी जांच भी कर रहा है।...(व्यवधान) और उसके चलते उन्होंने, उनका जो चीफ फाइनेंशियल ऑफिसर था और अन्य पदाधिकारियों को उन्होंने निलम्बित कर दिया है।...(व्यवधान) अब जो यह खुलासा हुआ है अमेरिकी संसद में, उससे यह साफ जाहिर हो गया है कि वॉलमार्ट ने देश में विदेशी पूंजी रिटेल क्षेत्र में लाने के लिए यहां भी उन्होंने लोगों को पैसा खिलाया है।...(व्यवधान)

महोदया, मैं आपके माध्यम से इस सदन को बताना चाहता हूँ कि यह भी खबर सामने आयी है कि अमेरिका में एक इंक्वायरी, एक इन्वेस्टीगेशन चल रहा है। जिसमें भारत के चार पदाधिकारियों के ऊपर अमेरिका में वॉलमार्ट से पैसे खाने के लिए जांच हो रही है।...(व्यवधान) चार पदाधिकारियों के खिलाफ अमेरिका में जांच हो रही है।...(व्यवधान) अमेरिका में जांच हो रही है, लेकिन भारत में कोई जांच नहीं हो

रही है क्योंकि यहां लोग पैसे खाकर बैठ गये हैं।... (व्यवधान) यह बहुत गंभीर मुद्दा है।... (व्यवधान) यह हमारे देश की इज्जत का सवाल है।... (व्यवधान) हमारे देश की प्रतिष्ठा मिट्टी में मिल गयी है।... (व्यवधान) हमारे देश की कोई प्रतिष्ठा नहीं बची है। ... (व्यवधान) इसलिए मैं आपके माध्यम से सरकार से मांग करता हूँ कि इसमें एक टाइम बाउंड जूडिशियल इन्क्वायरी की जाये।... (व्यवधान) टाइम बाउंड जूडिशियल इन्क्वायरी की जाये।... (व्यवधान) साठ दिनों के भीतर यह इन्क्वायरी समाप्त होनी चाहिए और देश के सामने सच्चाई आनी चाहिए कि की वॉलमार्ट का पैसा किसने-किसने खाया?... (व्यवधान) कितना खाया, कौन-कौन लोग खाने वाले हैं?... (व्यवधान) पैसा खाने वालों का नाम बताओ।... (व्यवधान) मैं सरकार से कहता हूँ कि आप इस सदन में इन्क्वायरी अनाउंस करें और बतायें कि अब तक उसमें उन लोगों के खिलाफ क्या-क्या कदम उठाये हैं, जिन्होंने वॉलमार्ट से पैसा लिया है?... (व्यवधान) कितना पैसा खाया है, किसने पैसा खाया है, कहां-कहां पैसा जमा है, स्विस बैंक में जमा है... (व्यवधान) कहां जमा है?... (व्यवधान)

महोदया, मैं चाहता हूँ कि अभी तत्काल सरकार की तरफ से यह बयान आये कि वह एक टाइम बाउंड जूडिशियल इन्क्वायरी करायेगी।... (व्यवधान) किसने पैसा खाया, इसका पता लगना चाहिए।... (व्यवधान)

### **12.12 hrs.**

*At this stage, Shri Ramashankar Rajbhar and some other hon. Members went back to their seats.*

MADAM SPEAKER: All right. Thank you, so much. Whoever wants to associate can send their names to the Table.

... (Interruptions)

MADAM SPEAKER: Please send your names to the Table, if you want to associate.

... (Interruptions)

**अध्यक्ष महोदया :** श्री वीरेन्द्र कुमार, श्री अशोक अर्गल, श्री रवीन्द्र कुमार पाण्डेय, श्री जितेन्द्र सिंह बुन्देला, श्री भूपेन्द्र सिंह, श्री राजेन्द्र अग्रवाल, डॉ. संजय जायसवाल, श्री प्रहलाद जोशी, श्री गणेशराव नागोराव दूधगांवकर, श्री गजानन ध. बाबर, श्री एम.बी.राजेश, श्री पी.के.बिजू, श्री शिवकुमार उदासी, श्री जोसेफ टोप्पो, डॉ. किरोड़ी लाल मीणा, श्री रमेन डेका, श्री नरेन्द्र सिंह तोमर, श्री शिवराज भैया, श्री राकेश सिंह, श्री शिवराम गौड्डा और प्रो. सौगत राय अपने आपको श्री यशवंत सिन्हा जी के विषय के साथ सम्बद्ध करते हैं।

... (व्यवधान)

SHRI BASU DEB ACHARIA (BANKURA): Madam, I have also given notice....

(Interruptions)

MADAM SPEAKER: There cannot be a full discussion.

... (Interruptions)

MADAM SPEAKER: Kamal Nath ji, would you want to respond?

... (Interruptions)

### **12.13 hrs**

*At this stage, Shri Kalyan Banerjee, Shri P. Karunakaran, Shri C. Sivasami and some other hon. Members came and stood on the floor near the Table.*

MADAM SPEAKER: Let him respond.

... (Interruptions)

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Kalyan ji, let me make my speech. ... (Interruptions)

MADAM SPEAKER: Let the Government respond. He has said something.

... (Interruptions)

MADAM SPEAKER: It is not a discussion, which is going on. We are in the 'Zero Hour'.

... (Interruptions)

MADAM SPEAKER: Hon. Members, Leader of the House is saying something.

... (Interruptions)

MADAM SPEAKER: Now, the Leader of the House.

... (Interruptions)

MADAM SPEAKER: Please go back to your seats.

... (Interruptions)

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE): Madam, Shri Yashwant Sinha ji made a statement and my Parliamentary Affairs Minister is going to respond. ... (Interruptions) What Shri Yashwant Sinha ji has

specifically said about Wal-mart, the Parliamentary Affairs Minister will respond ... (*Interruptions*)

**12.15 hrs**

*At this stage, Shri Kalyan Banerjee and some other hon. Members went back to their seats.*

SHRI KAMAL NATH: Madam, can I make a statement? ... (*Interruptions*)

MADAM SPEAKER: Yes.

... (*Interruptions*)

SHRI KAMAL NATH: Madam, we have learnt from the Press Reports of the reported disclosure by Wal-mart under the US laws of amounts spent by them on lobbying in various countries including India. ... (*Interruptions*) The Government views this with as much concern with all sections of the House and has no hesitation in having an inquiry on this inasmuch as it concerns India to get to the facts of the matter. ... (*Interruptions*) We would announce further steps on this in the House. ... (*Interruptions*)

अध्यक्ष महोदया : दारा सिंह जी, आप कुछ बोलना चाहते हैं?

... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again today at 2 p.m.

**12.16 hrs**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

---

**14.00 hrs**

*The Lok Sabha re-assembled at Fourteen of the Clock.*

(Mr. Deputy-Speaker *in the Chair*)

... (*Interruptions*)

**14.01 hrs.****MATTERS UNDER RULE 377\***

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise Matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

**(i) Need to address the grievances of people victimized  
by land-grabbing mafias in West Bengal**

SHRI CHARLES DIAS (NOMINATED): The reports about land-grabbing mafia in West Bengal is alarming as many poor and helpless people are becoming victims of this mafia. Usually, the law-abiding, simple and straight forward people are suffering because of the money power and muscle power of a few people. Old people and widows are also targeted by land-grabbers as they are helpless and quite a number of cases have been brought to the notice.

The land-grabbers usually play the trick of preparing forged documents and force the helpless people to accept their terms and if the land-owner refuses or

---

\* Treated as laid on the Table.

resists, they use threat and muscle power. There are quite a number of cases reported and when police are approached, they drag the case and even advise the real owner of the land to sell it off to the land-grabber who play the trick of forging documents. There are incidents that the land mafia use musclemen and damage the buildings of helpless people and forcefully occupy their land. The Government has to look into this matter urgently, alert the State Governments, collect details of such cases now pending at various courts and police stations, and take suitable steps to redress the grievances of the victims.

**(ii) Need to ensure basic minimum facilities to the beneficiaries of the Mahatama Gandhi National Rural Employment Guarantee Scheme in the country**

SHRI M.K. RAGHAVAN (KOZHIKODE): The MGNREGA was introduced by the Union Government which has assured 100 days of job guarantee at a minimum of Rs. 160 per day to 53 million households and developing rural infrastructure in the country.

There are about 70,000 beneficiaries in my constituency alone under the MGNREGA and millions across the country. Beyond the normal 100 days, most of the MGNREGA beneficiaries are jobless and unable to meet their family requirements.

It is of utmost importance for the Government to look after these poor people to meet their basic minimum needs. It is suggested that such MGNREGA beneficiaries should be provided at a subsidized rate in rice, wheat and cereals being purchased through BPL cards.

Similarly most of the people covered under the MGNREGA are shelter less. So is the case especially with elderly women due to the changed economic and social scenario.

I take this opportunity to request the Government that they should ensure that such persons are adequately protected and that initiatives should be taken to ensure that both these category of persons should possess at least 5 cents of land and a small dwelling and provide adequate healthcare.

**(iii) Need to amend laws pertaining to acquisition of forest and agricultural land keeping in view the welfare of people dependant on land for their livelihood**

**श्री सुरेश काशीनाथ तवारे (भिवन्डी):** देश में जंगलों से सटे इलाकों में किसानों की खेती की जमीन वन विभाग द्वारा अधिग्रहण की जा रही है। जिसके कारण इलाके के किसानों में तीव्र आक्रोश है। किसानों के जमीन के कागजात पूर्वजों के नामों पर ही है। संयुक्त परिवार और फिर परिवार के कई टुकड़े होने के बाद जमीन का बंटवारा तो हो जाता है लेकिन उस जमीन के कागज तो पूर्वजों के नाम पर ही है। जंगलों से सटे इलाके में किसानों के खेती की जमीन को वन विभाग द्वारा अधिग्रहित किया जा रहा है। खेती के अलावा किसानों को कोई रोजगार नहीं है। जो कुछ जमीन है, अगर उसे अधिग्रहित कर लिया जाएगा तो किसानों के परिवारों में भुखमरी की समस्या उत्पन्न हो जाएगी।

अतः सरकार से मैं मांग करता हूँ कि वन भूमि अधिग्रहण कानून में संशोधन किए जाएं और वन विभाग द्वारा किसानों की खेती की जमीन के अधिग्रहण पर रोक लगाई जाए।



**(iv) Need to open new Senior Secondary schools in Barabanki parliamentary constituency, Uttar Pradesh**

**श्री पन्ना लाल पुनिया (बाराबंकी):** मुझे एक अत्यंत महत्वपूर्ण विषय पर विचार व्यक्त करने हैं, जो मुस्लिम बाहुल्य तथा शैक्षणिक रूप से पिछड़े मेरे लोकसभा क्षेत्र बाराबंकी में शिक्षा हेतु इंटर कालेज खोलने के संबंध में है।

मानव संसाधन मंत्रालय द्वारा घोषित शैक्षणिक रूप से पिछड़े जनपदों में बाराबंकी जनपद भी एक है। मेरे द्वारा समय-समय पर बाराबंकी में शिक्षा के क्षेत्र में आयाम स्थापित किये जाने का अनुरोध किया जाता रहा है, लेकिन मानव संसाधन विकास मंत्रालय द्वारा मेरे प्रस्ताव पर अपेक्षित कार्यवाही नहीं की गई है।

मैं यह भी बताना चाहूंगा कि बाराबंकी के कुछ क्षेत्रों में स्थापित शिक्षा व्यवस्था बाढ़ की चपेट में आने से प्रतिवर्ष प्रभावित भी होती है।

मेरे द्वारा मल्टीसेक्टरल डेवलपमेंट के तहत बाराबंकी के किन्तुर, सुबेहा, हसनपुर टांडा, लालपुर कारोत, गणेशपुर, हैदरगढ़, बांसा, भयारा, इब्राहीमाबाद में इंटर कालेज खोलने का प्रस्ताव दिया गया था, जिस पर मानव संसाधन मंत्रालय ने बजट का अभाव बताते हुए कॉलेज खोलने का प्रस्ताव दिया गया था, जिस पर मानव संसाधन विकास मंत्रालय ने बजट का अभाव बताते हुए कॉलेज खोलने से मना कर दिया। मेरे द्वारा पुनः प्रयास जारी रखने के बाद मानव संसाधन मंत्रालय द्वारा केवल राष्ट्रीय माध्यमिक शिक्षा अभियान के अंतर्गत कुछ स्कूलों को 12वीं तक विस्तारित करने का उपाय बताया गया, जो केवल उँट के मुँह में जीरे के समान है और इसके अंतर्गत भी कोई कार्यवाही नहीं की जा सकी है।

**(v)Need to release Central Government's share for Vanaz-Ramwadi metro corridor in Pune city, Maharashtra**

SHRI SURESH KALMADI (PUNE): Pune city is one of the fastest growing cities in the country. Presently, Pune metropolitan area, with a population of 48 lakhs, and approximately 24 lakhs of vehicle registrations, is one of the most congested and polluted cities in the country. The city is witnessing high rise in vehicle numbers with almost 400-500 new vehicles being added to the city network every day, thereby further deteriorating pollution and congestion levels. Keeping these issues in mind, the Pune and Pimpri-Chinchwad Municipal corporations jointly appointed Delhi Metro Rail Corporation (DMRC) to study and prepare Detailed Project Reports on metro for Pune city.

The DMRC submitted its final Detailed Project Report on two corridors (1) Pimpri-Chinchwad to Swargate and (2) Vanaz-Ramwadi Corridor with a total length of 31.5 kilometers.

Out of the above two corridors, the Government of Maharashtra and Pune Municipal Corporation have resolved to take up 14.95 km Vanaz Ramwadi Corridor initially with a equity contribution of 20% from the Government of India and 20% from Government of Maharashtra i.e. Rs. 518.60 crores from each. The Vanaz-Ramwadi Corridor is totally elevated and easy to implement without much complications.

I, therefore, request the Central Government to release their equity share in the project cost at the earliest on the lines of Delhi Metro and fully exempt this project from Central Taxes, which form a major component of the project cost.

**(vi) Need to man the level crossings in Kancheepuram parliamentary constituency, Tamil Nadu**

SHRI P. VISWANATHAN (KANCHEEPURAM): Out of the total 60 unmanned level crossings in Chennai Division of Southern Railway, 9 unmanned level crossings are in Kancheepuram parliamentary constituency which require immediate attention of the Railway authorities to avoid any kind of human casualty in future.

The passenger volume on the suburban network has increased to around 1 million per day from around 7 lakh passengers per day, two years ago. While the EMU services operated between Chennai Beach and Tambaram caters to the need of 4.50 lakh passengers per day, 2.75 lakh passengers depend on the suburban services operated between Chennai Central and Arakonam; one lakh passengers use the EMU services operated between Chennai Central and Gummidipoondi and between Tambaram and Chengalpattu. The Mass Rapid Transport System caters to day-to-day transportation of around 1 lakh commuters. This resulted in running more number of trains blocking the passageway of the unmanned level crossing.

On April 16, 2007 at least 11 people were killed when a train hit a minibus at an unmanned level crossing near Thirumalpur in Tamil Nadu's Kanchipuram district. The minibus was dragged by the train for nearly a kilometer before coming to a halt. The Union Railway Minister for States directed the railway administration to install a warning facility with fluorescent lighting near unmanned crossings.

Mere warning is not sufficient to save the lives of the people. Railway Ministry should take immediate steps to convert these unmanned level crossings into manned level crossing or provide any kind of bridge in the interest of the public.

**(vii) Need to improve services of mobile telephones in  
Dindori parliamentary constituency, Maharashtra**

**श्री हरिश्चंद्र चव्हाण (दिंडोरी):** समूचे भारत में मोबाइल क्रांति आ चुकी है लेकिन इस दौर में भी मेरा संसदीय क्षेत्र संचार सेवाओं से अभी भी पूरी तरह से वंचित है। मेरे संसदीय क्षेत्र, दिंडोरी लोक सभा क्षेत्र की गणना महाराष्ट्र राज्य के जनजाति बहुल एवं अति पिछड़े हुए क्षेत्रों में की जाती है। नासिक जनपद के काठिपाड़ा, रगतविहीर ग्राम सहित दिंडोरी, कडवन पेट, सुरगाना व कई अन्य ऐसी तहसीलें जो गुजरात राज्य की सीमाओं के निकटवर्ती क्षेत्रों में आती हैं। मेरे इन समस्त क्षेत्रों में खासकर उक्त दोनों गांवों में बीएसएनएल सहित किसी भी निजी क्षेत्र की मोबाइल सेवा प्रदाता कंपनियों के टावर उपलब्ध न होने के कारण समूचा क्षेत्र दूरसंचार के साधनों मोबाइल सेवाओं से अछूता बना हुआ है। गुजरात की सीमाओं से लगे होने तथा अपने गृह राज्य की मोबाइल सेवाओं की लचर स्थिति के कारण यहां के लोगों को रोमिंग शुल्क देना होता है। जिसके कारण यहां के लोगों को दूर-दराज रह रहे अपने परिजनों से संवाद स्थापित करने में लगातार परेशानी का सामना करना पड़ रहा है।

मेरा सरकार से आग्रह है कि उपर्युक्त उल्लिखित क्षेत्रों में संचार सेवाओं की शीघ्र बहाली हेतु सार्वजनिक व निजी क्षेत्र की मोबाइल कंपनियों को टावर स्थापित करने के लिए अविलंब आदेश दिए जाएं, जिससे पूरे क्षेत्र में मोबाइल सेवाएं शीघ्र संचालित हो सकें।

**(viii) Need to provide drinking water in the areas under Central Coal Limited in Jharkhand from Tenughat dam**

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): झारखण्ड राज्य में स्थित भारत सरकार के उपक्रम सेन्ट्रल कोल लिमिटेड के क्षेत्र में पेयजल की घोर समस्या को देखते हुए, मेरे संसदीय क्षेत्र के बोकारो जिला में तेनु घाट डैम से बोकारो करगली, कथारा एवं डोरी क्षेत्र में पेयजल आपूर्ति योजना सुनिश्चित करने हेतु संबंधित विभाग (सी.सी.एल.) को आवश्यक निर्देश दिए जाए, ताकि क्षेत्र की जनता को शुद्ध पेयजल की समस्या से निजात मिल सके। साथ ही साथ कोल इण्डिया के द्वारा पूर्व में कोल ट्रैंक रोड का निर्माण किया गया था जो वर्तमान में काफी जर्जर स्थिति में है, इस कारण से क्षेत्र की tourist जनता को काफी कठिनाइयों का सामना करना पड़ता है। अतः जनहित को ध्यान में रखते हुए जमुनिया पुल से लेकर गोमियां तक के मार्ग का पुनः निर्माण एवं मजबूतीकरण करने हेतु संबंधित विभाग (सी.सी.एल.) को आवश्यक निर्देश दिए जाएं।

**(ix)Need to provide additional stoppage of trains at Chandauli Majhwar railway station in Uttar Pradesh**

**श्री रामकिशुन (चन्दौली):** नई दिल्ली-मुगलसराय-गया रूट पर चन्दौली मझबार रेलवे स्टेशन मेरे संसदीय क्षेत्र में स्थित एक महत्वपूर्ण रेलवे स्टेशन है, जो जनपद का मुख्यालय भी है। यहां कोई भी महत्वपूर्ण रेलगाड़ी का ठहराव नहीं होने से यहां के यात्रियों तथा नागरिकों को काफी परेशानी का सामना करना पड़ रहा है। अतः भारत सरकार से मेरी मांग है कि जनहित में निम्न गाड़ियों का ठहराव दिए जाने की व्यवस्था की जाए :-

1.	गया एक्सप्रेस	-	12937/12938
2.	झारखण्ड एक्सप्रेस	-	12818/12819
3.	लखनऊ हावड़ा एक्सप्रेस	-	12354/12353
4.	पुरुषोत्तम एक्सप्रेस	-	12802/12901
5.	जोधपुर हावड़ा सुपरफास्ट	-	12308/12307
6.	शिप्रा एक्सप्रेस	-	22911/22912

साथ ही पटना मुगलसराय रूट पर स्थित जमनियां रेलवे स्टेशन (दानापुर रेल मंडल) पर गाड़ी संख्या 12791/12792 का ठहराव देने की मांग मैं भारत सरकार से करता हूँ।

**(x) Need to erect a memorial in Hardoi district, Uttar Pradesh in honour of Madari Passi, hero of the peasant struggle and social reformer**

**श्री अशोक कुमार रावत (मिसरिख):** सामाजिक क्रांति के अमर सेनानी जननायक मदारी पासी सामंत जमींदार या साधन संपन्न व्यक्ति नहीं थे । वह दलित वर्ग के पासी समाज के एक साधारण किसान के पुत्र थे । उनका जन्म 30प्र0 राज्य के हरदोई, जिला की सण्डीला तहसील के ग्राम मोहन खेड़ा में वर्ष 1860 में हुआ था । उन्होंने मनुवादी असमानतापूर्ण वर्ण व्यवस्था को सहते हुए अवध के संपूर्ण किसानों और मजदूरों की अस्मिता की समस्या के समाधान हेतु एका आंदोलन का नेतृत्व किया और समाज को सही दिशा देकर मानव जीवन में सत्य और अहिंसा का प्रचार प्रसार किया ।

मदारी गांव के शूद्र समाज की दयनीय दशा से चिंतित और दुखी थे । मनुवादी अन्यायपूर्ण सामाजिक वर्ण व्यवस्था के कारण उन्हें अछूत माना जाता था । उन्हें दूना ही नहीं देखना भी पाप माना जाता था तथा उन्हें अनेक घृणात्मक नामों से पुकारा जाता था । उन पर अनेक प्रतिबंध लगाये गए थे । वह सार्वजनिक तालाब के पास नहीं जा सकते थे और मंदिरों में भी प्रवेश नहीं कर सकते थे । दलित समाज का हर व्यक्ति गांव के साहूकारों के कर्ज में डूबा हुआ था । उसकी दयनीय दशा का मुख्य कारण धार्मिक कर्मकांड, फिजूलखर्ची और नशीली वस्तुओं का अधिकाधिक सेवन था । उनकी अज्ञानता, अंधविश्वास और शिक्षा की कमी भी उनकी निर्धनता को बढ़ाती थी ।

मदारी पासी समाज की पंचायतों में नशा न करने, आमदनी से अधिक खर्च न करने और कर्ज न लेने की सलाह देते थे और उसकी बुराइयों को भी प्यार से समझाते थे । वह जुआं न खेलने और व्यभिचार से बचने की भी सलाह देते थे । वह जन्म-मरण और शादी-विवाह के भोज जिसमें मांस और शराब जरूरी होती थी, को फिजूल का खर्च बताते और उसे बंद करने हेतु प्रोत्साहित किया करते थे । मदारी समाज के कमजोर और निर्बल वर्ग के कल्याण हेतु सदैव निष्ठा और समर्पित भावना से सहयोग करने में रूचि रखते थे । सामाजिक कार्यों से मदारी की गरिमा समाज में बढ़ी । मदारी ने अपने क्रांतिकारी सामाजिक कार्यों से समाज में बहुत ख्याति अर्जित की । उनके महत्व और ख्याति से प्रभावित होकर कांग्रेस के स्थानीय नेता उनको अपनी विशेष बैठकों में आमंत्रित किया करते थे । वह अपने विश्वसनीय साथियों के साथ इन बैठकों में सम्मिलित हुआ करते थे । इन बैठकों में अंग्रेजी शासन की जन विरोधी नीतियों की तीव्र आलोचना की जाती थी और उन्हें विदेशी बताकर उनका विरोध करने को प्रोत्साहित किया जाता था । आज सामाजिक विकास और मानव कल्याण हेतु उनके आदर्शमय संदर्शों और क्रांतिकारी विचारों के व्यापक प्रचार-प्रसार की अति आवश्यकता है ।

अतः मेरा केंद्र सरकार से अनुरोध है कि वह मदारी पासी, जिन्होंने दलित और शोषित समाज में साहस, स्वाभिमान, स्वावलंबन, सहअस्तित्व की सुरक्षा के प्रति ललक और जागरूकता पैदा की और साधारण जनता में भाइचारा, देश भक्ति, कर्तव्यनिष्ठा और मानव कल्याणकारी भावना को बढ़ाने का साहसपूर्ण कार्य किया, उनकी स्मृति में उ०प्र० राज्य के हरदोई तहसील सण्डीला के पहाड़पुर अटरिया में उनका भव्य स्मारक बनाकर निकटवर्ती क्षेत्र के केंद्रीय स्तर पर तीव्र विकास किए जाने हेतु आवश्यक कदम उठाए।



**(xi) Need to develop region around Karu Khirhari temple in Saharsa district, Bihar as a tourist place**

**श्री दिनेश चन्द्र यादव (खगड़िया):** बिहार राज्य के सहरसा जिला अंतर्गत महिषी दक्षिणी पंचायत के महपुरा में बाबा कारु खरहरी स्थान कोशी नदी के किनारे अवस्थित है । 17वीं शताब्दी में मिथिला के गौरव गाथा के इतिहास में बाबा कारु खिरहर एक महान सत्यवान और सिद्ध पुरुष हुए । कहा जाता है कि बाबा कारु खिरहर की लाखों गाँ थीं । ये पशु देवता के रूप में जाने जाते हैं । प्राचीन काल से ही कई क्विंटल दूध प्रतिदिन बाबा कारु खिरहर स्थान में पशु पालक चढ़ावा चढ़ाते हैं । दशहरा के अवसर पर तो कई टन दूध चढ़ता है जिसका खीर बनाकर प्रसाद वितरित किया जाता है । बाबा के सेवक जिस दूध का खीर नहीं बना पाते उसे कोशी नदी में बहा दिया जाता है । कोशी एवं मिथिला के क्षेत्रों में गाय एवं भैसों को बच्चा होने पर बाबा कारु स्थान में पशुपालक उसके दूध का चढ़ावा करते हैं । मान्यता है कि बाबा कारु खिरहर के लहटा बथान (बरैठा) पर बीमार पशु को ले जाने पर वह ठीक हो जाता है । आज भी बाबा कारु खिरहर लोक देवता के रूप में पूजे जाते हैं । यहां लाखों पर्यटक प्रत्येक साल आते हैं । करोड़ों लोगों का यह श्रद्धा केंद्र है । इसका बहुत ही ऐतिहासिक एवं धार्मिक महत्व है ।

अतः सरकार (पर्यटन मंत्रालय) उपरोक्त स्थल को पर्यटन केंद्र के रूप में विकसित करें ।

**(xii) Need to take steps to lift proposed ban on India Olympic Association by International Olympic Committee**

PROF. SAUGATA ROY (DUM DUM): The International Olympic Committee (IOC) suspended the Indian Olympic Association apparently for ignoring its warning against National Sports Code. This happened barely months after India came up with its best ever performance in the Olympics at London. The IOC sighted Government interference and said that IOA's decision to hold its election according to Government's sports code and not the Olympic charter was the reason. This Government is not able to intervene and take appropriate action on the matter affects the largest democracy's. Thousands of our sportsmen and women would not be able to participate any international sports events due to this unfortunate ban. It is the minimum responsibility of the Government to take immediate action to overcome the suspension and lift the proposed ban of Indian Sports personnel from international sports meets.

**(xiii) Need to run a daily train between Bengaluru and Nagercoil and operate the weekly express train No. 16537/16538 as a daily train**

SHRIMATI J. HELEN DAVIDSON (KANYAKUMARI): The Trivandrum-Nagercoil-Kanyakumari railway line was opened in April 1979 and was a part of Madurai division. This broad gauge line was transferred to Trivandrum Division in October 1979. Ever since merger with Trivandrum division, Kanyakumari district has been neglected by the division, be it in providing Railway infrastructure, providing the required train services, passenger amenities etc. Kanyakumari district lacks the required Railway infrastructure. Request for more train services are always turned down citing this as a reason. Trivandrum division pays no attention to develop the Railway infrastructure at Kanyakumari, but utilizes the existing infrastructure for Kerala's benefits by operating more train services via Trivandrum, while the public demand is to operate more train services via Madurai.

There has been a long pending demand for a daily train between Bangalore and Nagercoil, but the Government has not heard the demand of public during past years. But announced a weekly Express (16537/16538) in the 2010-11 Budget and was operated as weekly against our expectation. The timings and days of arrival and departure of this train are not convenient to the passengers. All pilgrims go to Velanganni from Trivandrum and Kanyakumari districts throughout the year. As of now the public and pilgrims are finding extremely difficult to travel by road to Velanganni. The places like Thanjavur, Nagapattinam and Velanganni are well associated with three major religions of our Nations. If an overnight express train is operated between Velanganni and Trivandrum via Nagapattinam, Thanjavur, Trichy, Dindigul, Madurai Tirunelveli Nagercoil and Trivandrum, many pilgrims will be benefitted. I urge the Government to provide daily overnight express train service.

I request the Government to operate the weekly Express (16537/16538) as a daily train with the timings of its arrival in Bangalore and Nagercoil by 10.30 a.m. in both directions to facilitate the public of both Karnataka and Tamil Nadu or else make necessary arrangements for merging the Trivandrum-Nagercoil-Kanyakumari-Tirunelveli line with Madurai Division in order to improve the infrastructure facilities, train services and passenger amenities in the railway stations of Kanyakumari district.

**(xiv) Need to accord the international airport status to Biju  
Pattanaik airport at Bhubaneswar, Odisha**

DR. PRASANNA KUMAR PATASANI (BHUBANESWAR): The capital city Bhubaneswar which is also named as temple city has become one of the most favoured tourist destinations of the country over a period of time. The other tourist places of Odisha like Konark, Puri, Bhitarkanika, Chilika, Paradip etc have been attracting number of domestic as well as foreign tourists. Besides, the industries and corporate Houses flourishing in different parts of the State have also made the foreign officials visit the State frequently. Keeping in view development of tourism industry of the state as well as easy accessibility to the city of Bhubaneswar by the foreigners, it is felt necessary to operate international flights to and fro Bhubaneswar. In this regard, a proposal by the State Govt, has also been submitted to the Ministry of Civil Aviation. The State Government has attempted as per its capability to promulgate standards that will encourage development of adequate services and facilities required by the airport user, encourage development of the airport and its activity therein at par with the international standard. However, requisite initiation by the Ministry of Civil Aviation for expansion of land area in respect of the said airport along with preventive measures to protect the flights from flying birds over the airport region may be taken up immediately.

Keeping all these points in view, I would like to urge upon the Ministry of Civil Aviation to expedite according the International Airport status to Biju Pattanaik Airport at Bhubaneswar as soon as possible.

**(xv) Need to declare Kansai Railway Station on Kharagpur-Midnapur section under South Eastern Railway as a halt station**

SHRI PRABODH PANDA (MIDNAPORE): Kansai Halt Station is situated on Kharagpur Midnapur section under South Eastern Railway between Gokulpur and Midnapur Railway Stations. Recently, that route has been elevated into double line.

But, as this halt station is not a designated one, it is not able to cater the needs of thousands of people living in areas surrounding this station.

Though the EMUs do stop at this station but with a one coach platform on one side, as it is not a designated station the purpose of the local passengers are not served at all.

Therefore, I urge upon the Railway Minister to take the necessary steps so that the Kansai Halt Station is declared as designated one and passengers can get the full use of this halt station.

---

**14.05 hrs.**

**SUBMISSION BY MEMBERS**

Re: Reported lobbying by Walmart-Contd....

SHRI GURUDAS DASGUPTA (GHATAL): Sir, may I make a suggestion?...

*(Interruptions)*

We have given notice on the Wal-mart. Only one speaker was allowed. After that, we were given to understand that all the leaders would be allowed to speak. Then, the House was adjourned. Now, please allow us to speak...

*(Interruptions)*

SHRI BASU DEB ACHARIA (BANKURA): Sir, those who have given notice should be allowed to speak... *(Interruptions)*

SHRI GURUDAS DASGUPTA : Unnecessary tension in the House is undesirable.

उपाध्यक्ष महोदय : इस समय ज़ीरो आवर है। अभी इसे उठाने का सवाल नहीं है।

...*(व्यवधान)*

SHRI ANANTH KUMAR (BANGALORE SOUTH): Sir, it is not a question of *Zero Hour*. All the political parties should be allowed to speak because they also want to express their opinion... *(Interruptions)*

SHRI BASU DEB ACHARIA : Those who have given notice should be allowed to speak.

उपाध्यक्ष महोदय : आप लोग बैठेंगे, तब ही बात होगी।

...*(व्यवधान)*

उपाध्यक्ष महोदय : आप लोग बैठेंगे ही नहीं तो फिर कौन बोलेंगे?

...*(व्यवधान)*

श्री अनंत कुमार : सदन में लीडर ऑफ द हाउस नहीं हैं, वित्त मंत्री जी नहीं हैं। ...*(व्यवधान)*

उपाध्यक्ष महोदय : श्री बसुदेव आचार्य जी।


...*(व्यवधान)*

SHRI BASU DEB ACHARIA : Mr. Deputy-Speaker, Sir, it has been...

**श्री लालू प्रसाद (सारण):** हिन्दी में बोलिए।

**श्री बसुदेव आचार्य :** उपाध्यक्ष जी, वालमार्ट ने खुद अमेरिकन सीनेट में एक प्रस्ताव पेश किया है जो लॉबिंग के बारे में है। हमारे देश में खुदरा व्यापार में आने के लिए उन्होंने लॉबिंग के लिए वर्ष 2012 तक कितना पैसा खर्च किया है, उसका हिसाब-किताब उन्होंने पेश किया है। इसमें जानकारी मिली है कि हमारे देश के खुदरा व्यापार में आने के लिए वालमार्ट ने 125 करोड़ रुपये आज तक खर्च किये हैं, लॉबिंग के लिए खर्च किये हैं। लॉबिंग अमेरिका में गैर कानूनी नहीं हो सकती, लेकिन हमारे देश में इसे कमीशन कहा जाता है और यह गैर कानूनी है। यह रिश्वत है। यह रिश्वत दी गयी।...(व्यवधान)

**उपाध्यक्ष महोदय:** आचार्य जी, आप संक्षेप में बोलिए।

**श्री बसुदेव आचार्य :** उपाध्यक्ष महोदय, हम संक्षेप में कैसे बोलेंगे, 125 करोड़ का मामला है, संक्षेप में कैसे बोलें। ...(व्यवधान) हम कैसे संक्षेप कर सकते हैं। हमने चर्चा में भाग लेते हुए कहा था कि वॉलमार्ट के खिलाफ ये इल्लाम है। वॉलमार्ट के खिलाफ जांच चल रही है। सरकार को सब मालूम था, मालूम रहते हुए भी सरकार ने इजाजत दे दी। 125 करोड़..\* है।...(व्यवधान) 

**उपाध्यक्ष महोदय:** जो भी अनपार्लियामेंट्री शब्द हों, उन्हें निकाल दिया जाए।

...(व्यवधान)

**श्री बसुदेव आचार्य :** हमारे देश में किस ने पैसा खाया है?...(व्यवधान) नेता जी बोल रहे हैं कि कौन सा माध्यम था? हमारे देश में यह पैसा किस के माध्यम से आया है, क्योंकि उसमें कहा गया है कि भारत में भी पैसा खर्चा किया गया है, ऐसा नहीं कि अमेरिका ने पैसा खर्चा किया है। हमारे देश में भी पैसा खर्च किया गया है और 2012 में किया है। यह बहुत शर्मनाक बात है।...(व्यवधान) खतरनाक नहीं, शर्मनाक बात है, खतरनाक तो है ही। क्या सरकार बताएगी नहीं? ...(व्यवधान) हम चाहते हैं कि इसकी जांच हो। There should be an independent inquiry. It is a serious matter. Who has taken the money? किस ने पैसा खाया है, इस सदन को यह बताना पड़ेगा। ज्यूडिशियल इंकवायरी, टाइम बाउंड इंकवायरी, ...(व्यवधान) ऐसे नहीं चलेगा। .... (व्यवधान) क्या ऐसे चलता रहेगा?...(व्यवधान) जैसे जेपीसी चल रही है, वैसे ही चलती रहेगी, ऐसा नहीं।...(व्यवधान) एक महीने के अंदर जांच करके सदन को बताया जाए कि किस ने पैसा खाया है, किस की जेब में पैसा गया है और जो दलाली की है, ये सदन को बताना पड़ेगा। जो बयान दिए हैं, कमल नाथ जी, वह इवेड किया है।...(व्यवधान) उसकी जांच होगी।...(व्यवधान) पहले जांच होगी,...(व्यवधान)

\* Not recorded as ordered by the Chair.



**उपाध्यक्ष महोदय:** आचार्य जी, अब आप बैठ जाइए, और लोगों ने भी बोलना है।

...(व्यवधान)

**श्री बसुदेव आचार्य :** हम चाहते हैं कि इसकी ज्यूडिशियल इंक्वायरी हो, जो टाइम बाउंड हो। इस सदन को एक महीने के अंदर जांच करके बताना पड़ेगा कि किस के पास पैसा गया है? ...(व्यवधान) Who has taken the money? Rs.125 crore has been spent on lobbying by Walmart. ...(व्यवधान) जिसने ऐसा किया है, वह देश का दुश्मन है। जिसने पैसा खाया है, वह देश का दुश्मन है। ...(व्यवधान) यह कौम, सदन और हमारे देश की जनता जानना चाहती है कि वे कौन हैं, जिन्होंने पैसा खाया है।...(व्यवधान)

**उपाध्यक्ष महोदय:** पहले जिन्होंने नोटिस दिया है, उन्हें बोलने दीजिए।

...(व्यवधान)

**SHRI KALYAN BANERJEE (SREERAMPUR):** Hon. Deputy-Speaker, Sir, today it is really shame for the country. Today it is really shame for the country that Walmart has paid 25 million US dollars amounting to Rs.125 crore for lobbying and coming into this country. These documents, which have been produced in the US Senate, reveal that for the last six or seven years they have been trying to enter into India and only for three months, from July to September, almost Rs.50 crore to Rs.60 crore has been spent for the purpose of discussing the Walmart issue in the Parliament itself. They are trying to do it. These types of illegal activities by Wal-Mart are resorted to not only in case of India, but in case of Mexico also, when they wanted to enter into Mexico City. The Business News of the New York Times have written that there also they spent the money. It was found from the documents showing that Wal-Mart de Mexico's top executive not only knew about the payments but had taken steps to conceal them from Wal-Mart's Headquarters in Bentonville.

Sir, not only for the Mexico or India, in case of China and Brazil, same things have been done by Wal-Mart. It is unfortunate that our country's leaders, who are running the Government, are well aware about the facts that these moneys have been spent for the purpose of lobbying. But, here they wanted, by force, by manipulation, to pass this FDI in the retail trade. It is a shame.

MR. DEPUTY-SPEAKER: Please conclude.

SHRI KALYAN BANERJEE : Today, the Minister has given a statement....  
(Interruptions)

In the first half, in the morning, the hon. Parliamentary Minister made a statement that an enquiry would be made. By whom? By whom – those, who are the recipients of this lobbying money, will do the enquiry? That will be a great fun of the enquiry itself. It cannot be an enquiry.

Sir, I demand that a Joint Parliamentary Committee be constituted which would hold the enquiry in this respect. Until such an enquiry is made, until the Joint Parliamentary Committee submits its report to the Parliament, no action in respect of the Wal-Mart should be allowed to function in the country itself. Let the report of enquiry first come, then in that case only Wal-Mart should be allowed to function, otherwise they should not be allowed.

प्रो. सौगत राय (दमदम): सरकार के चेहरे पर जो लाली है, वह वालमार्ट की \* है। ... (ब्यवधान)

उपाध्यक्ष महोदय : यह रिकार्ड में नहीं जाएगा।

... (ब्यवधान) \*

DR. M. THAMBIDURAI (KARUR): Mr. Deputy-Speaker, Sir, last week, a very sensitive issue was discussed in the House. At that time, all the political parties, 14 out of 18 political parties, opposed the FDI in retail. The House have voted against that. But, in the circumstances, we have come to know about some other news regarding a very perturbed issue. After seeing this news, the whole nation is tensed. In the USA, the Wal-Mart has conceded that it has spent Rs.125 crore for lobbying for investment in India and in particular, they have said that this expenditure was related to FDI in India.

This is a very serious matter. When all the political parties opposed this FDI in retail, the Treasury Benches somehow managed to impose that they are executing that policy. The leader of our AIADMK party, hon. Chief Minister of

---

\* Not recorded.

Tamil Nadu is opposing the FDI in retail in India. We know that it will collapse our Indian economy. All the small traders are going to be thrown on the streets. They are going to be thrown out of their jobs. Such kind of culture of going to Wal-Mart is about to come. It is because our Indian people are tempted to purchase foreign goods and become spendthrift.

The Government is saying that they want to get foreign money to improve balance of payment, and for that purpose only they are bringing this. But, what about our money, which is going out as profit to foreign business companies? Therefore, that situation is our concern.

MR. DEPUTY-SPEAKER: Please, be brief.

DR. M. THAMBIDURAI : Sir, I have a particular issue. There is an allegation in the newspaper that the Wal-Mart has spent nearly Rs.125 crore for lobbying, especially to come in India for investment in retail. If Wal-Mart has spent so much money, then I do not know as to how much other companies have spent; where is the money which they have sent; who received that money? We want to know that. This is very sad.

The same Congress Party in 2000 opposed this FDI in retail. How they are implementing it now? There is a doubt as to whether this Treasury group or somebody else has received this kind of lobbying money. I am saying that there is a doubt about it. I cannot blame straightaway, but there is a doubt. Therefore, till that doubt is over, let the Joint Parliamentary Committee enquire it. In that, we will discuss it. It is only after submitting the report that the Government should implement that policy. ... (*Interruptions*)

MR. DEPUTY-SPEAKER: Please conclude.

DR. M. THAMBIDURAI : Up till that time, they must not implement that policy. I want a judicial enquiry in this regard or otherwise a Joint Parliamentary Committee be constituted to go into the allegations about the Wal-Mart.

SHRI GURUDAS DASGUPTA : Mr. Deputy-Speaker, it is not only a matter of illegal gratification हम दलाली नहीं बोल रहे हैं।...(व्यवधान)

It is a very pinching word.

श्री यशवंत सिन्हा (हज़ारीबाग): लॉबीइंग को हिन्दी में दलाली कहते हैं।... (व्यवधान)

श्री गुरुदास दासगुप्त : हम दलाली की बात नहीं बोल रहे हैं because it may pinch the heart. I do not want their hearts to be broken. Madam, I do not want your heart to be broken – you are the only Member. Please have a strong heart.

The point is the whole country is put to shame. In the eye of the people it has now become a reality that lobbying and bribery has become a part and parcel of the political system. Kindly remember that in the case of 2G Spectrum the Radia tape had clearly indicated that lobbying was there in India even with regard to the appointment of a Minister. Now, today, within a period of a few months, another incident has happened. It has come to light not because some newspaper exposed it; it came to light because there has been suspension of five officers of Walmart for giving bribe to India. Kindly remember, this is what I had said in my speech. Now that is being strengthened further.

In an American Parliamentary Committee – Parliament means both the Houses – it has been referred to that investigation is being made with regard to the behaviour of American citizens because they have paid bribery in another country and the country is India. Therefore, we have first the instance of suspension of five officers by Walmart itself; second, we have the proceedings of the Senate of America.

I was hearing the speech of Shri Kamal Nath, who is a notable absentee now. He was saying that let BJP give the proof. I am nobody to speak for BJP; they are well competent to speak for themselves. I would like to know what else you want to see. Suspension of five officers and proceedings of enquiry in Senate are there. What more do you want? The point is, India has been put to shame not by one Walmart, but because unnamed Indian officials, whoever it may be, have taken bribe. Bribe is given to whom – those who can deliver the goods. Bribe will not be given to me because I am not a Minister. Bribe will not be paid to Smt. Sushma Swaraj because she is not a Minister. Bribe will be paid to a person

or persons who matter, who can decide, who have the majority, who can carry through a resolution. Therefore, the Resolution was carried through in exchange of something, which, today is being reported. This is the truth. My heart beats in shame; I am an Indian. ... (*Interruptions*)

MR. DEPUTY-SPEAKER: Please conclude.

SHRI GURUDAS DASGUPTA : I am not yielding. The point is that the Government is under a grave shadow of suspicion. The voting on the discussion has been under a cloud of suspicion. Therefore, we demand enquiry. Enquiry not by CBI because CBI has become political; we want enquiry by a Joint Parliamentary Committee where all the parties are represented.

श्री शैलेन्द्र कुमार (कौशाम्बी): उपाध्यक्ष महोदय, आपने मुझे इस महत्वपूर्ण विशेष उल्लेख पर बोलने का अवसर दिया, जिसके लिए मैं आपका आभारी हूँ।... (व्यवधान) अभी यहां इस बात का जिक्र हो रहा था कि \* कहा जाए, रिश्वत कहा जाए या प्रलोभन कहा जाए। मैं इस पर नहीं जाना चाहता, लेकिन इसे रिश्वत, प्रलोभन या एक्टिव मनी भी कहा जा सकता है। वॉलमार्ट के बारे में अभी सम्मानित सदस्यों ने अपनी बात रखी। उस पर अमरीकन सीनेट की जांच में वहां के जो अधिकारी दंडित हुए हैं, चूंकि यह मामला अभी वहां तक है, लेकिन एक शंका व्यक्त की जा रही है कि जिस प्रकार एफडीआई को जल्दबाजी में लाया गया, हो सकता है कहीं न कहीं शंका के घेरे में यह बात आ रही हो। अभी हमने संसदीय कार्य मंत्री जी को सुना। वे शोर-शराबे में बड़ी जल्दबाजी में बोलकर बैठ गए। लेकिन मैं आपके माध्यम से सरकार से मांग करना चाहूंगा कि भारतवर्ष की साख, नाक और अस्तित्व बचाने के लिए स्पष्ट तरीके से इसकी ज्यूडीशियली जांच होनी चाहिए ताकि दूध का दूध और पानी का पानी हो जाए। यह पता लग जाए कि इसे क्यों लाया गया? हमारी पार्टी और हम जानना चाहते हैं कि इसमें हकीकत क्या है? भारतवर्ष के अस्तित्व और नाक को बचाने के लिए इसकी निष्पक्ष जांच होनी चाहिए। अगर अमरीकन सीनेट से इस बात को कहा गया है तो भारत में वह बिल्कुल साफ होना चाहिए।

SHRI TATHAGATA SATPATHY (DHENKANAL): Mr. Deputy-Speaker, it is a black day for the democracy of India. Mere victory of sheer numbers does not justify the wrongdoings of this Government. I do not wish to make this a party oriented thing. It is not the Congress; or it is not one particular person. It is a

---

\* Not recorded.

mindset which has descended on India now; whether it is people who walk out for pretexts that do not exist or it is even people who vote against a move now. Everybody, the whole political class of this country, is being viewed with suspicion by the common man.

It is a matter of concern also that when we hear that this matter has become an international issue involving some 2.5 million dollars being bribed to Indian officials to expedite the process of Foreign Direct Investment in the retail sector. It is extremely humiliating, to say the least, for us that on one hand internationally we are being bashed as a nation and on the other, it is a shame that we do not know whether we have a mechanism left which is beyond suspicion for which we can make a demand that X or Y or Z should do the investigation and give a report to this House before the end of the Winter Session. The hon. Member who spoke earlier said that even CBI is politicized. The parliamentary bodies created for investigation are under a cloud of suspicion. Where do we go? Where does the common man go today?

I, on behalf of the Biju Janata Dal, say that we had very clearly opposed the FDI, not because we are for *bicholia* or something, we are no middlemen. We are the people and the people in this country will realize the harms that are being done may not be now, but may be after seven or eight or ten years later. But the harm that is being created, the damage that is being done, is a long-lasting damage that will impair the growth of this nation forever. It is a shame that the people claiming themselves to be governing this country are mired, are ...\* are ...\* and people look at all of us, across the benches, as suspects and as people who have sullied their hands, their minds and their souls because of the diktats of some foreign country.

It is a dark day for this nation. I hope that we will try to absolve, we will try to cleanse ourselves not by taking a dip in the Ganga but by coming out clean and opening up the closeted secrets and letting everybody know in this nation who was

---

\* Expunged as ordered by the Chair.

responsible. It is not the amount of money - I would ask one more question – it is why, who was given the money and what were the deliverables expected of them and whether they delivered better than expected or delivered what was expected. That is also very necessary. So, I demand that there should be a thorough investigation and its report should not be extended forever. The investigation should be completed in a time-bound manner and its report submitted to this House before we adjourn the whole Winter Session.

**श्री दिनेश चन्द्र यादव (खगड़िया):** उपाध्यक्ष महोदय, वालमार्ट द्वारा ...\*या रिश्वत देने की बात प्रकाश में आई है। यह काफी शर्मसार करने वाली बात है, इससे काफी दुखद स्थिति पैदा हो गयी है। सभी दलों के सदस्यों ने इस पर प्रकाश डाला है और कहकर कि इस सच्चाई की जांच होनी ही चाहिए। पहले से ही गड़बड़ी लग रहा थी कि सदन की अधिक संख्या के लोग इसका विरोध कर रहे थे, लेकिन कम संख्या के लोग व्याकुल थे किसी तरह विदेशी कंपनी को हिन्दुस्तान के लोगों के सिर पर बैठा दें। इसलिए वह प्रस्ताव पास हो गया, लेकिन जो ... \* देने की बात प्रकाश में आई है, उसकी जांच होनी चाहिए। हम जनता दल (यू) की तरफ से मांग करते हैं कि एक संसदीय समिति हो, जिसकी समय सीमा निर्धारित हो, एक महीने के अंदर वह जांच करे।...(व्यवधान) वह तो अध्यक्ष जी तय करेंगे कि उसका चेयरमैन कौन होगा। जेपीसी से इसकी जांच हो और उसकी समय सीमा एक महीने तय हो, यही हम आपके माध्यम से मांग करते हैं।

**श्री लालू प्रसाद (सारण):** महोदय, माननीय यशवंत सिन्हा जी ने इस सवाल को गंभीरता से उठाया है। यह सवाल उठा, तो कल हाउस नहीं चला, आज भी बीच में नहीं चल पाया, तो बिल्कुल एक समय-सीमा के अंदर वालमार्ट ने सीनेट में जो रिपोर्ट दी है कि भारत में लॉबीइंग करने में काफी पैसा खर्च हुआ, उसकी जांच हो। इससे भारत की साख, प्रतिष्ठा गिरती है। ये लॉबीइंग करने वाले, ... \* लोग जो भी हों, इसकी जांच-पड़ताल सदन की ज्वाइंट पार्लियामेंटरी कमेटी बनाकर, एक महीने के अंदर जांच करके दूध का दूध, पानी का पानी सामने आए। वालमार्ट को भी समन किया जाए।...(व्यवधान) उसको भी बुलाया जाए। उन्हें बुलाकर पूछा जाए कि किसको तुमने पैसा दिया। क्या अधिकारियों के माध्यम से पैसा खाया गया या अन्य किसी माध्यम से, ये सारी बातें सामने आनी चाहिए, नहीं तो फिर यह बात ज्यों की त्यों ही रह जाएगी। सरकार ने कहा है कि हम जांच कराने को तैयार हैं, हम चाहते हैं कि आज ही फैसला कर दीजिए संयुक्त

\* Not recorded as ordered by the Chair.



संसदीय समिति के गठन का, वरना रोज यह मामला उठेगा इसलिए किसी को बोलने का मौका नहीं मिलना चाहिए। हमारे सामने और भी इश्यूज़ हैं।

**श्री यशवंत सिन्हा :** उपाध्यक्ष जी, मैं जब पहले अपनी बात कह रहा था तो शोर-शराबे के कारण पूरी बात नहीं कह सकता। इसलिए मैं संक्षेप में अपनी बात रखना चाहूंगा। वैसे तो दिल्ली हमारा शहर है, यह बहुत ऐतिहासिक और प्राचीन शहर है, लेकिन इस दिल्ली शहर का यह जो पार्ट है, इसे लुटियन दिल्ली बोलते हैं, क्योंकि अंग्रेजी हुकूमत के समय एक अंग्रेज आर्किटेक्ट, जिसका नाम लुटियन था, उन्होंने इसका नक्शा बनाकर इसे बसाया था। अब यह नाम यथार्थ हो गया है। यहां पर लूट-खसोट मची हुई है। लुटियन की दिल्ली, लुटिहन दिल्ली हो गई है। कुछ लोग इस देश को और इस शहर को लूट रहे हैं...(व्यवधान) मैंने कहा था कि मुझे इस बात का बहुत संतोष है कि सदन के अनेक माननीय सदस्यों ने उसी भावना को व्यक्त किया है कि आज देश की प्रतिष्ठा दांव पर लग गई है। सरकार की तरफ से कहा जा रहा है कि लॉबिंग तो अमेरिका के कानून के अंतर्गत आती है। बहुत सारी ऐसी चीजें हैं जो अमेरिका में शायद कानूनन ठीक होंगी, लेकिन हमारे देश में ठीक नहीं होंगी। इसलिए यह तर्क यहां पर नहीं चलेगा कि वहां लॉबिंग कानूनन सही है। यह भी ठीक है कि वहां पैसा नहीं दिया गया, पैसा भारत की धरती पर खर्च हुआ है, लॉबिंग में। चूंकि सरकार चुप्पी मारे हुए बैठी रही थी, इसीलिए हम इस विषय को यहां उठाने के लिए बाध्य हुए। मंत्री महोदय ने क्या कहा, हमें मालूम नहीं, लेकिन अभी गुरुदास बाबू ने कहा कि उन्होंने बाहर जाकर टीवी चैनल्स को एक साक्षात्कार दिया। उसमें वह कह रहे हैं कि इस बात का बीजेपी प्रूफ दे, यह कौन सी हरकत है, यह क्या बात है, मेरी समझ में नहीं आ रहा है। बीजेपी प्रमाण देगी, प्रमाण तो अमेरिका की संसद में दिया जा चुका है। गुरुदास बाबू ने डिबेट में जो बात कही थी, आज भी उसे रिपीट किया। मैंने जो सुबह बात कही कि अमेरिका में भारत के चार या पांच पदाधिकारियों के खिलाफ जांच चल रही है। अब बताएं इससे बढ़कर हमारे लिए प्रमाण और क्या हो सकता है। यह कहा जा रहा है कि बीजेपी सबूत दे, जबकि अमेरिका में जांच चल रही है, अमेरिका में कानून है कि विदेशी पदाधिकारी को, अगर वह माल खाता है, तो उसकी जांच भी अमेरिका में होगी। वह जांच वहां चल रही है और हमें यहां कहा जा रहा है कि प्रूफ दीजिए। मैं सरकार से अपनी पार्टी और अपने सिद्धांतों के साथ पूरी ताकत के साथ यह मांग करता हूं।

**SHRI GURUDAS DASGUPTA :** Shri Sinha, you have committed an error in Hindi. आपने माल कहा, माल नहीं बमाल है।



**श्री यशवंत सिन्हा :** सरकार तत्काल इसी सदन में घोषणा करे और अभी करे। जिसे भी आना है, वह आए। अगर मोइली साहब कर सकते हैं तो वह घोषणा करें, लेकिन जिसे भी सरकार की तरफ से उपस्थित होना है, वह उपस्थित होकर अभी सदन में घोषणा करे। मैंने कहा था कि न्यायिक जांच हो, ज्यूडिशियल इंक्वायरी हो और समयबद्ध हो। लेकिन हमारे कई माननीय सदस्यों ने कहा कि इसकी जांच जेपीसी द्वारा कराई जाए। मैं आपके माध्यम से सरकार से मांग करता हूँ कि सरकार तुरंत यहां पर आकर अपना फैसला सुनाए कि किस प्रकार की जांच कराएंगे, न्यायिक जांच या जेपीसी की जांच। यहां आज घोषणा नहीं होती, तो फिर यह सदन कैसे चलेगा...(व्यवधान)

SHRI ANANTH KUMAR : Sir, we want JPC. ... (*Interruptions*)

**14.34 hrs**

*At this stage, Shri Ashok Argal, Shri Kalyan Banerjee, Dr. Ram Chandra Dome and some other hon. Members came and stood on the floor near the Table.*

... (*Interruptions*)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 3.00 p.m.

**14.35 hrs**

*The Lok Sabha then adjourned till Fifteen of the Clock.*

**15.00 hrs**

*The Lok Sabha re-assembled at Fifteen of the Clock.*

(Shri Inder Singh Namdhari *in the Chair*)

... (*Interruptions*)

**15.01 hrs**

*At this stage, Shri Ashok Argal, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.*

... (*Interruptions*)

MR. CHAIRMAN : Nothing will go on record.

(*Interruptions*) ... \*

---

\* Not recorded.

MR. CHAIRMAN: The House shall take up item number 12. Shri Ananth Kumar Ji to speak.

... (*Interruptions*)

SHRI ANANTH KUMAR (BANGALORE SOUTH): The House is not in order. How can I make my speech? ... (*Interruptions*)

MR. CHAIRMAN: Since the Leaders of all the Parties have been given time to express their views, I think that the House will function now.

... (*Interruptions*)

MR. CHAIRMAN: I request Shri Ananth Kumar Ji to speak.

... (*Interruptions*)

SHRI ANANTH KUMAR : The House is not in order. ... (*Interruptions*)

MR. CHAIRMAN: It is upto the Members to bring the House in order.

... (*Interruptions*)

MR. CHAIRMAN: The House stands adjourned to meet tomorrow the 12<sup>th</sup> December, 2012 at 1100 a.m.

**15.03 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock  
on Wednesday, December 12, 2012/ Agrahayana 21, 1934(Saka).*

